

325 Restoration of VAISAKHA 10, 1998 (SAKA) Restoration of 326  
Constitutional Freedoms (Res.) Constitutional Freedoms (Res.)

(B) add at the end "whose past history has been full of corrupt activities." (2)

*The motion was negatived.*

MR. CHAIRMAN: Now, the question is:

"In view of the latest disclosures in several countries of the subversive and corrupting activities of the multinational corporations, this House urges upon Government to exercise the utmost vigilance against this menace which confronts all developing countries and to take concrete measures to bar the entry into the nation's economic life of foreign, and particularly U.S., multinationals."

*The motion was negatived.*

18 hrs.

RESOLUTION RE: RESTORATION  
OF FREEDOM PROVIDED UNDER  
THE CONSTITUTION

SHRI A. K. GOPALAN (Palghat):  
Sir, I beg to move:

"This House is of the opinion that in order to make it possible for the people to be involved in the democratic process and developmental activities, the freedom provided under the Constitution to the individuals, organisations and political parties to carry on their legitimate political activities should be restored, all political prisoners be released, and the press censorship established after the proclamation of the Emergency and the recently adopted press acts should be repealed."

MR. CHAIRMAN: He may continue on the next day.

18.01 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Monday, May 3, 1976/Vaisakha 13, 1998 (Saka).*